BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

IA 357/2017 in C.P. (I.B) No. 113/7/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2017

Name of the Company:

J M Financial Assets Reconstruction Co. Ltd

V/s.

Sandhya Prakash Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptty

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) **DESIGNATION** REPRESENTATION **SIGNATURE**

1. Sandeep Singli

Advacate

Applicant 7

2. Poranjal Buch tor Singly & Co.

ORDER

Learned Advocate Mr. Sandeep Singhi with Learned Advocate Mr. Pranjal Buch present for Applicant. None present for Respondent in IA 357/2017.

Proof of dispatch of copy of application on Respondent filed.

Applicant is directed to issue notice of date of hearing on Respondent (Corporate Debtor) and IRP and shall file proof of service.

List the matter on 13.11.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 07th day of November, 2017.